

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2340/21

FIR NO. 164/21

U/S 419/420/411/201/34 IPC

P.S. Bara Hindu Rao

State vs Qasim Jojo Jafri

15.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Present application u/s 439 Cr.P.C. has been filed on behalf of the applicant Qasim Jojo Jafri for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Rajesh Dua, Ld. Counsel for applicant.

IO/Inspector Gurnam Singh also present.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the applicant/accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant/accused submitted that charge sheet has already been filed in the present matter and no recoveries have been effected nor are to be effected from the accused herein. It was submitted that two co-accused Nasiruddin and Jatin have

already been released on bail. Further, the accused has been in J/C since 20.06.2021 and no purpose would be served in detaining the accused any further. It was also submitted that the name of the accused was not mentioned in the FIR. It was contended that TIP proceedings were dicey and reliance should not be placed on the said proceedings, as in all probabilities assailants would have been wearing a mask on account of Covid restrictions. It was vehemently contended that the complainant did not provide the physical and other features of the accused herein, and thus his identification is doubtful. It was submitted that no investigation qua mobile phone seized during the search of accused herein has been conducted. Ld. Counsel for accused submitted that there has been no recovery of badge, uniform or identity card from the accused herein and thus it would be difficult for the prosecution to establish that the accused was posing as Crime Branch officer. It was submitted that as per the verdict of *Sanjay Chandra Vs. CBI*, accused is entitled to bail. Ld. Counsel further placed reliance on *Hasan Aziz Irani @ Jafrey @ Sayyed Vs. The State of Maharashtra, Criminal Bail Application No. 1822 of 2019 passed by Hon'ble High Court of Bombay and Prabhakar Tewari Vs. State of UP & Anr. In Criminal appeal no.152 of 2020 passed by Hon'ble Supreme Court of India* to contend that the previous antecedent of accused ought not to come in the way while adjudicating the present bail

application. Thus, Ld. Counsel for applicant/accused submitted that since trial would take a long time to conclude, no purpose would be served in detaining the accused any longer, and thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith the IO, vehemently opposed the present bail application as per law. It was strongly contended that previous antecedents of accused is a relevant factor. It was submitted that the accused does not have a permanent address in Delhi and may jump the bail if it is granted. It was submitted that co-accused are yet to be arrested. Further, the IO Inspector Gurnam Singh submitted that investigation is still on going, and a supplementary chargesheet would be filed. Thus, it was submitted that accused ought not to be granted bail.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that he was going to deliver approx 915 Grams jewellery to Chandni Chowk, Delhi. On the way at about 02:15 PM when his auto reached near DCM Mall, four persons on two motorcycles stopped their auto on the pretext of checking by Crime Branch Officers and took his bag of jewellery. They asked him to bring the bill from his shop and fled away with jewellery bag. On his statements present case was registered. During investigation search of accused was made. On 19.06.2021, accused Qasim Jojo Jafri was arrested by

Crime Branch, Delhi Police who disclosed the commission of offence in the above cited case. Subsequently, the accused was arrested in Court on 20.06.2021. TIP proceeding has been conducted by Ld. Duty MM in Tihar Jail and the complainant and eyewitness (auto driver) has correctly identified the accused. PC Remand of accused Qasim Jojo Jafari was taken. During the investigation, the mobile phone seized in the personal search of Qasim Jojo Jafari, was checked and found that a railway ticket on the name of Qasim Jojo Jafari from Nijamuddin to Bhopal for dated 10.06.2021 was booked by Muskan Travels, Karol Bagh, Delhi. The owner of Muskan Travels namely Pawan Verma was examined who stated that he has booked the ticket on the request of Suriya @ Binto Irani who was previously introduced to him by one Nasiruddin @ Nasir R/o Karol Bagh. Thereafter, the accused Nasiruddin @ Nasir was examined who disclosed that about 02 years ago he came into contact with Suraiya R/o Nijamuddin. She used to sell jewellery to him on various occasions & on various occasions she gets Railway ticket from him. He further told that on 11.06.2021, while he was in West Bangal at his native home, he received a whatsapp call from Suraiya who told him that she has some jewellery which she wants to sell. She also sent him a photo of one of the jewellery. The applicant asked his brother namely Shahbuddin @ Sabu who collected the jewellery & melted the same and directed him to give the melted jewellery to Jatin

goldsmith R/o Karol Bagh. On 12.06.2021, he came back in Delhi and took Rs. 17,52,000/- as payment of jewellery from Jatin and handed it over to Suraiya R/o Nijamuddin. The printout of photo of jewellery sent by Suraiya in his mobile through Whatsapp was seized. The photo of the jewellery was identified by the complainant and claimed to be his jewellery. The printout of the slip showing 484.85 grams melted jewellery and refined gold 368.790 grams and amount Rs. 17,52,000/- of jewellery, sent by accused Jatin Jeweller to accused Shahbuddin who further forwarded it to the accused/applicant, was also seized. Mobile phone of accused Nasiruddin @ Nasir seized in which there is a pic of jewellery allegedly sent by Suraiya /o Nijamuddin & various Whatsapp talking messages in between them. Mobile phone is to be sent to FSL for expert opinion. On the instance of co-accused Nasiruddin @ Nasir, co-accused Jatin jeweller was also arrested and melted pure gold 368.790 grams was recovered from his possession. Co-accused Shahbuddin is yet to be arrested.

5. Adverting to the facts of the case, a perusal of the record reveals that the accused was duly identified by both the complainant and the auto driver when they were shown in the CCTV footage near Budhiya Masjid. Further, during the judicial TIP proceedings also the accused herein was correctly identified. It has also come on record that it was the accused herein who accosted the auto driver and complainant and posed as an officer of the Crime Branch. The

contention of Ld. Counsel for the accused that no badge/uniform/ID card was recovered cannot be countenanced in light of the fact that there are clear averments that the accused herein had a walkie talkie handset in hand. It is trite that a person holding a walkie talkie is generally considered to be a part of police force or similar investigating agency. As far as the veracity of identification parade of the accused is concerned, it has come on record that complainant identified the accused herein before the Ld. Magistrate. Ld. Counsel attempted to put specious plea that the identification could not be made correctly as assailants would have been wearing a mask. However, these are mere surmises and conjectures, and in absence of any other cogent material, this plea cannot be sustained, especially in light of identification of the accused before a judicial authority. The factum of accused not being named in the FIR is also of no consequence in as much as it is not a case of the prosecution that the accused herein gave his name to the complainant or the auto driver at the time of accosting them.

6. As far as the judgment of *Hasan Aziz Irani @ Jafrey @ Sayyed Vs. The State of Maharashtra* is concerned, the facts are distinguishable. In Hasan Aziz's case the applicant therein was not amongst the two unknown persons who had snatched the Mangalsutra of the complainant. However, in *Hasan Aziz's (Supra)* case no recoveries were effected at the instance of the

applicant, however in the present case the mobile phone of accused was seized wherein the railway ticket having PNR No. 2120890950 on 10.06.2021 i.e. date of incident was found booked in the name of the accused from Delhi to Bhopal. It was this ticket that was instrumental in establishing the link between the accused herein with other accused persons. Further, a perusal of judgments *Hasan Aziz Irani @ Jafrey and Prabhakar Tewari (Supra)* is not indicative of the type or kind of cases that the accused has been involved in, nor has the status of previous cases being mentioned.

7. As far as the Judgment of *Prabhakar Tewari (Supra)* is concerned, the facts are again distinguishable. In the said case, statement of prosecution witness was recorded after 15 days from the date of occurrence of the incident. Moreover, even as per the FIR or other statements under Section 161 Cr.P.C., the accused was not named as having participated in the act of assault or being present at the place of the occurrence while the assault took place. However, in the present matter, presence of accused Qasim Jojo Jafri at the time of commission of the offence has been prima facie established in the identification parade, by the complainant and eye witness.
8. However, in the present matter a perusal of the SCRB would reveal that the accused has been implicated in the following cases:-

Sr. No.	FIR/Year	PS	Under Sections
1.	101/2019	Lodhi Colony	420/34 IPC
2.	57/2019	Lodhi Colony	420/34 IPC
3.	137/2019	Lodhi Colony	420/34 IPC
4.	139/2019	Lodhi Colony	420/34 IPC
5.	160/2019	K.M.Pur	392/34 IPC
6.	98/2019	K.M. Pur	420/34 IPC

9. What is discernible from the above cases is that accused has committed similar kind of offences, and there seems to be no guarantee of him not indulging in the said activities again. It is apparent that accused has not mended his recalcitrant ways and has prima facie continued unabated and unabashedly with his nefarious activities of duping innocent individuals by posing as a government official. Such people, by their illicit activities, sully the image of the police and other government functionaries, and thus their conduct cannot be taken lightly.

10. At this juncture, it would be apposite to peruse the judgment titled ***Sunil Dahiya Vs. State (Govt. of NCT of Delhi), Bail Application No. 1212/2016 dated 18.10.2016*** wherein Hon'ble High Court of Delhi has held as thus:-

“49. The applicant accused appears to be a person with deep pockets. If he could manipulate and dupe more than 1000 investors to invest in his projects, he may as well be able to influence these investors, other witnesses and the evidence to save his own skin. The Applicant

herein has been accused of economic offences involving cheating and misappropriation of huge amounts of public funds, and such offences - as observed by the Apex Court, have to be viewed seriously. In *Y.S. Jagan Mohan Reddy v. Central Bureau of Investigation*, (2013) 7 SCC 439, the Court in Para 34 observed:

"34. Economic offences constitute a class apart and need to be visited with a different approach in the matter of bail. The economic offences having deep rooted conspiracies and involving huge loss of public funds need to be viewed seriously and considered as grave offences affecting the economy of the country as a whole and thereby posing serious threat to the financial health of the country."

50. Further, in *State of Gujarat vs. Mohanlal Jitamalji Porwal and Anr.*, (1987) 2 SCC 364, the Court in Para 5 observed:

"5. The entire Community is aggrieved if the economic offenders who ruin the economy of the State are not brought to book. A murder may be committed in the heat of moment upon passions being aroused. An economic offence is committed with cool calculation and deliberate design with an eye on personal profit regardless of the consequence to the Community. A disregard for the interest of the Community can be manifested only at the cost of forfeiting the trust and faith of the Community in the system to administer justice in an even handed manner without fear of criticism from the quarters which view white collar crimes with a permissive eye unmindful of the damage done to the national economy and national interest.."

11. Further, the above judgment, which ordains Courts to be circumspect while adjudicating bail applications in cases pertaining to offences of cheating and offences against property, and offences related to documents, also observed as thus:-

"53. The Supreme Court, in *Neeru Yadav v. State of U.P.*, (2014) 16 SCC 508 - which was also a case of regular bail under *Section 439*, observed as follows:

"16. xxx We are not oblivious of the fact that the liberty is a priceless treasure for a human being. It is founded on the bed rock of constitutional right and accentuated further on human rights principle. It is basically a natural right. In fact, some regard it as the grammar of life. No one would like to lose his liberty or barter it for all the wealth of the world. People from centuries have fought for liberty, for absence of liberty causes sense of emptiness. The sanctity of liberty is the fulcrum of any civilized society. It is a cardinal value on which the civilisation rests. It cannot be allowed to be paralysed and immobilized. Deprivation of liberty of a person has enormous impact on his mind as well as body. A democratic body polity which is wedded to rule of law, anxiously guards liberty. But, a pregnant and significant one, the liberty of an individual is not absolute. The society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the collective and to the societal order. Accent on individual liberty cannot be pyramided to that extent which would bring chaos and anarchy to a society. A society expects responsibility and accountability from the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. No individual can make an attempt to create a concavity in the stem of social stream. It is impermissible. **Therefore, when an individual behaves in a disharmonious manner ushering in disorderly things which the society disapproves, the legal consequences are bound to follow.** At that stage, the Court has a duty. It cannot abandon its sacrosanct obligation and pass an order at its own whim or caprice. It has to be guided by the established parameters of law".

12. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails, the role attributed to the applicant and the fact that investigation is still ongoing, this Court is of the opinion that the

applicant/accused ought not to be granted bail. Accordingly, the present bail application is hereby dismissed.

13. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stand disposed off.
14. TCR be sent back alongwith copy of this order.
15. Order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2365/21
FIR No. 125/21
U/s 392/395/397/342/411/120B/34 IPC &
Sec.25/27 Arms Act
P.S. Crime Branch
State Vs. Harish Singh

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Harish Singh for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State through VC.
Sh. Krishna Kant Sharma, Ld. Counsel for applicant .
IO/SI Santosh Kumar is present through VC.
Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused contended that applicant has

been falsely implicated in the present case. Further, it was contended that the story of complainant and his colleagues bringing money and carrying Riyal is highly improbable, and no evidence has been produced by them that the Riyal or Indian currency belongs to them or that the alleged recovery of Indian currency and riyal from the applicant accused belong to complainant or his colleagues. It was submitted that no description of Indian currency or the Saudi currency Riyal was given by the complainant or his colleagues nor details of denomination thereof has been provided. Ld. Counsel for applicant further submitted that version of the complainant is different from that of the police investigating the case. Ld. Counsel for applicant also submitted that applicant would join the investigation as and when required by the IO. It was contended that bail ought to be granted to the accused.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that the watch of the victim Rahul Shaik and some Indian Currency was recovered from applicant Harish Singh. Further applicant was identified by the victims.
4. Before adverting to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It was alleged by the complainant that on 09.07.2021, complainant alongwith four of his mates for the first

time came back to India to visit his hometown in West Bengal. Flight landed at IGI Airport, from where they reached New Delhi Railway Station. On the intervening night of 09/10.07.2021 at New Delhi Railway Station they were approached by an individual, who informed that to travel by train they require a COVID-19 report, to which the complainant mentioned that they already have it from IGI Airport. On this the said individual said that the report provided by the IGI Airport is not valid to travel from train and they will require a fresh COVID-19 report in this regard. Accordingly, the complainant and his mates were asked to accompany him on the pretext of arranging COVID-19 reports and train travel tickets. The complainant alongwith his mates were taken to an office located at Paharganj, Delhi, where they were informed that their respective reports will be ready by tomorrow morning. It was further informed that their train to Kolkata will depart at 12:30 noon and hence, they can collect their reports by 11:30 AM from this office. Night accommodation at a hotel in Paharganj area was also arranged by the said person for the complainant & his mates. On 10.07.2021 at 11:30 AM, complainant alongwith his mates reached the said office, where they found six persons sitting in the office. At the office itself, they were shown their COVID-19 reports and asked to pay 897 Saudi Riyal against which amount they will be handed over their respective COVID-19 reports. When the complainant refused to

pay the said amount, out of the six persons sitting in the office, one has taken out country made pistol and another person took out the knife, both the weapons were pointing at them. Rest of the four individuals sieged the complainant & his four mates, made them hostages on gunpoint & knife tip and then beat the complainant & his four mates. These four individuals frisked the complainant & his four mates and robbed them of their cash (3500 Saudi Riyal & INR 17,970) alongwith other valuables including wrist watches, mobile phones etc. The complainant & his mates were then threatened of dire consequences & snatching of their passports, if any of them has / had ever reported the matter to police authorities. Three coolies were then called by the alleged persons just 10-15 minutes prior to departure of complainant's train to Kolkata. The complainant alongwith his four mates were then taken to New Delhi Railway Station just prior to departure of their train to Kolkata. All five of the aggrieved were then made to board the train. In the meantime, team of Special Investigation Unit – I, Crime Branch, reached the station, get the complainant & his four mates deboarded the train. All the aggrieved were then accompanied to the office where they were taken by the alleged persons at Paharganj, Delhi. After reaching the office being run by alleged persons in the name & style of New RTDC, from Shop No. 125, Amritpur Market, Opposite New Delhi Railway Station, Paharganj, New Delhi at the

instance of complainant / other aggrieved, four individuals by the name of Vijay Bhan Pandey, Deepak, Sanjeev Kumar and Harish Singh were apprehended and 120 Riyal and 40200 INR (as some Riyal were got exchanged by them in INR) were recovered from them. One Country made Pistol with 2 live cartridges and one Dragger (knife) were also recovered from their possession. Accordingly, the present case came to be registered.

5. Adverting to the rival contentions of both sides, a perusal of the record reveals that grave allegations of committing dacoity by using deadly weapon have been levelled against the applicant and his associates. There are allegations that by adopting the same *modus operandi* the applicant and his associates have committed such offences against various unsuspecting travellers. The knife alleged to have been used at the time of commission of the offence has been recovered from the possession of a co-accused. Further, the robbed articles of the complainants including a wrist watch and Indian currency has also been recovered from the possession of the applicant. Further, it was also averred by the IO that all the five victims have identified the applicant/accused herein as the person who, alongwith his associates, had robbed them of their money and other belongings. Also, it was brought to the fore that the investigation is still under way. Further, bail application of co-accused Deepak, Raju and Sunder have already been dismissed.
6. Under these circumstances, taking into the account the gravity of

the offence, severity of the punishment that the offence entails and the role attributed to the accused herein, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2031/21
FIR No.166/2021
P.S. Roop Nagar
U/s 406/420/467/468/471/120B IPC
State Vs. Renu Kalra

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Renu Kalra under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Amit Vohra, Ld. Counsel for applicant.
Sh. Sanjay Bhargava, Ld. Counsel for complainant through VC.
Complainant Ashwani Kumar in person.

It has been apprised by both the parties that accused has already paid an amount of Rs.57 lacs to the complainant. Today before the Court, in pursuance of Mediation order dated 16.08.2021 the accused has handed over eight undated cheques of Rs.4.25 lacs each, to the complainant, details whereof are as under :-

1. Cheque Bearing No.628999 drawn on Axis Bank, pay to Ashwani Kumar.
2. Cheque Bearing No.629000 drawn on Axis Bank, pay to Ashwani Kumar.
3. Cheque Bearing No.629001 drawn on Axis Bank, pay to Ashwani Kumar.
4. Cheque Bearing No.628994 drawn on Axis Bank, pay to Ashwani Kumar.
5. Cheque Bearing No.628998 drawn on Axis Bank, pay to Ashwani Kumar.

Contd...2

-2-

6.Cheque Bearing No.628997 drawn on Axis Bank, pay to Ashwani Kumar.

7.Cheque Bearing No.628996 drawn on Axis Bank, pay to Ashwani Kumar.

8.Cheque Bearing No.628995 drawn on Axis Bank, pay to Ashwani Kumar.

Further, in pursuance of paragraph 5 of the Mediation Order, the complainant has returned six cheques to the accused, details whereof are as under :

1. Cheque bearing no.000780 for an amount of Rs.40,00,000/- (forty lacs) drawn on ICICI Bank, Delhi Kamla Nagar Branch in favour of Ashwani Kumar.

2.Cheque bearing no.000778 for an amount of Rs.10,00,000/- (ten lacs) drawn on ICICI Bank, Delhi Kamla Nagar Branch in favour of Ashwani Kumar.

3.Cheque bearing no.000777 for an amount of Rs.10,00,000/- (ten lacs) drawn on ICICI Bank, Delhi Kamla Nagar Branch in favour of Ashwani Kumar.

4.Cheque bearing no.000776 for an amount of Rs.10,00,000/- (ten lacs) drawn on ICICI Bank, Delhi Kamla Nagar Branch in favour of Ashwani Kumar in favour of Ashwani Kumar.

5.Cheque bearing no. 385763 for an amount of Rs.42,00,000/- (forty two lacs only) drawn on PNB, Civil Line, Branch in favour of Ashwani Kumar.

6.Cheque bearing no.659931 for an amount of Rs.10,00,000/- (ten lacs) drawn on PNB, Civil Line Branch in favour of Ashwani Kumar.

Photocopies of all cheques have been placed on record.

Since the matter has been settled between the parties, and the complainant has no objection, if the applicant is given regular bail, accordingly accused is hereby granted regular bail on furnishing of bail bond in the sum of

Contd...3

Rs.50,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:

1. She shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
2. She shall not hamper the trial or investigation in any manner.
3. She shall furnish her present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.
4. She shall join the investigation/attend trial without default.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.

Copy of order be also sent to the concerned Jail Superintendent.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)

ASJ/Special Judge, Electricity

Court No. 02, Central

Tis Hazari/Delhi/15.09.2021

CNR No. DLCT01-007281-2020
FIR No. 57/2020
P.S. Civil Line
U/s 420/467/468/34 IPC
State Vs. Renu Kalra

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Renu Kalra under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
IO/ Inspector Rupesh Khatri in person.
Sh. Amit Vohra, Ld. Counsel for applicant.
Sh. Digvijay Singh, Ld counsel for complainant.
Sh. Ashutosh Gupta, Ld. Counsel for subsequent purchaser
Niharika Jain and Harsh Gupta.

Ld. Counsel for complainant and subsequent purchasers submit that they shall file a flow chart to depict the chronology of transactions on the NDOH. Copy of the same be filed one day in advance before the NDOH in the Court, and also be supplied to Ld. Counsel for applicant.

Put up with connected case on 17.09.2021.

Interim order, if any, to continue till NDOH.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2330/21
FIR No. 228/21
P.S. Burari
U/s 420/506 IPC
State Vs. Vikas Kumar

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vikas Kumar for grant of anticipatory bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
IO/SI Pushendra in person.
Sh. Gautam Raj, Ld. Counsel for applicant.
Sh. Gaurav Chitkara, Ld. Counsel for complainant with complainant.

Matter has been received from Mediation Center as per which matter could not be settled. Today, it has been apprised by both the parties that they have amicably settled the matter for a sum of Rs.9,60,000/- out of which Rs.2,00,000/- in cash has paid to the complainant in the Court by the Ld. Counsel for accused/applicant. It has been submitted that remaining amount of Rs.7,60,000/- shall be paid to the applicant/accused on or before 15.01.2022. It has also been agreed by the Ld.counsel for applicant that non-payment of the remaining amount by 15.01.2022, bail shall automatically stand cancelled. Since the matter has been settled, under these circumstances, this court is of the opinion that the accused Vikas Kumar be granted anticipatory bail. Taking into account the facts and circumstances of this case, this Court is inclined to grant anticipatory bail to the applicant on the following conditions:-

Contd....2

- a) In the event of arrest, applicant shall be released on anticipatory bail on furnishing a personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the SHO/IO.
- b) The applicant is directed not to leave the Country without prior permission of the Court.
- c) The applicant shall join investigation as and when called for.
- d) The applicant is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The applicant shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The applicant shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the applicant is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.

Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2358/21
FIR No. Not Known
P.S. Timarpur
U/s 488A.....IPC
State Vs. Vivek Negi

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Vivek Negi for grant of anticipatory bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Inquiry Officer SI Ramesh Singh in person.
Sh. Sachin Kashyap, Ld. Counsel for applicant.

Inquiry Officer SI Ramesh Singh submitted that no FIR has been registered as on date. He further submitted that no complaint has been received either from complainant or letter has been received in this regard from CAW Cell, Subzi Mandi.

At request, matter is hereby adjourned for 22.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.467/21
FIR No. 128/2019
P.S. Gulabi Bagh
State Vs. Rohit
(complainant/applicant Jaswant)

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for cancellation of bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Lalit Kumar, Ld. Counsel for applicant/complainant in person.
Sh. Sandeep Gupta, Ld. Counsel for accused with accused Lalit.
IO/SI Harender through VC.

Vide this order, I shall dispose of the application filed on behalf of complainant/applicant Jaswant for cancellation of bail.

Ld. Counsel for applicant/complainant submitted that threats have been meted out to the complainant Jawant @ Rohit and to a witness named Akash, after the grant of anticipatory bail application to the accused vide order dated 21.12.2020. It has been submitted that a complaint in this regard has been made to the police as well.

Per contra, Ld. Counsel for accused has vehemently opposed the bail application as per law. It was submitted that the allegations made in the application for cancellation of bail are vague.

Submissions heard.

This Court is inclined to concur with the submissions of Ld. Counsel of the accused in as much as and the application and averments are

Contd...2

Bail Application No.467/21
FIR No. 128/2019

-2-

conspicuously silent qua the time, place, mode and manner of extending threats. It is a well settled law that bail once granted, can not be cancelled at the drop of a hat, and that cogent reasons have to be given for cancellation for the same. On account of vagueness of the said allegations, and also keeping in mind that no threat subsists at this juncture, the application of the complainant is hereby dismissed.

With the above observation, application stands disposed of.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2376/2021
FIR No. 204/21
P.S. Timarpur
U/s 308/323/506/452/34 IPC
State Vs. Rajeev

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Rajeev for grant of interim bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
IO/ASI Deep Ram Sharma in person.
Sh. Sunil Tiwari, Ld. Counsel for applicant.

Submissions heard.
Reply of the IO also received.

Ld. Counsel for applicant submitted that accused was granted interim bail vide order dated 11.08.2021. It has been submitted that wife of the accused has recently given birth to a baby. Under these circumstances, taking a humanitarian view, interim bail granted vide order dated 11.08.2021 is extended till 16.10.2021. IO be informed about today's order. Copy of this order be sent to the Jail Superintendent, Tihar Jail. Application is disposed of accordingly.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2421/21
FIR No. 136/21
P.S. Roop Nagar
U/s 392/394/34 IPC
State Vs. Sonu @ Suraj

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Sonu @ Suraj for grant of bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Akhil Tarun Goel, Ld. Counsel for applicant.

Ld. Counsel for applicant submitted that accused was granted interim bail vide order dated 10.08.2021. It has been submitted that wife of the accused is at an advanced stage of her pregnancy and delivery is due in next 15-20 days. Under these circumstances, taking a humanitarian view, interim bail is hereby extended till 15.11.2021. IO be informed about today's order. Copy of the order be also sent to Jail Superintendent, Tihar Jail.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.940/21
FIR No. 375/2020
P.S. Subzi Mandi
U/s 420/34 IPC
State Vs. Deepak Gupta
CNR No. DLCT01-0054750-2021

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Deepak Gupta for grant of anticipatory bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Ravi Drall, Ld. Counsel for applicant.

Ld. Counsel for applicant submitted that charge-sheet in the present matter has already been filed without arrest of the accused. Ld. Counsel further submitted that he wants to withdraw the present application as there is no apprehension of arrest of the accused. In view of request of Ld. Counsel for applicant, present application is dismissed as withdrawn.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

M CrI.No.399/21
FIR No. 98/21
P.S. Burari
U/s 307/120B/34 IPC
State Vs. Amit Mehra

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Amit Mehra for grant of bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Yatinder Kumar, Ld. LAC for applicant.

Reply of the application be called from IO/SHO for NDOH.

List on 17.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2413/21
FIR No. 723/21
P.S. Burari
U/s 376/328/506 IPC
State Vs. Arvind Kumar Sharma

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Arvind Kumar Sharma for grant of anticipatory bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Dev Mani Mishra and Sh. Sanjay Mishra, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 18.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

Bail Application No.2414/21
FIR No. 683/21
P.S. Burari
U/s 147/148/149/323/308 IPC
State Vs. Ibrahim

15.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for accused/applicant Ibrahim for grant of bail.

Present: Sh. Balbir Siingh, Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Counsel for applicant.

Let reply of the application be called from IO/SHO for NDOH.

List for arguments on 18.09.2021.

Copy of the order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/15.09.2021

